

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS).  
TIS HAZARI, DELHI  
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE).  
DBA ELECTIONS-2024

No. \_\_\_\_\_/EC/DBA/2024

Dated 06.03.2025

To,  
(i) Sh. Ravinder Singh, Advocate,  
Chief Election Commissioner,  
for Delhi Bar Association Election 2024

(ii) Sh. Atul Rathi,  
Returning Officer,  
for Delhi Bar Association Election 2024

Sub: Removal of poster/banner/hoardings/promotional materials.

Sir,

I am instructed to forward you the letter dated 05.03.2025 received from the Bar Council of Delhi in respect of removal of poster/banner/hoardings/promotional materials.

We may reiterate that hoardings/banners/posters/promotional materials being put up/raised are still, in and around the Tis Hazari Court complex and the same have not yet been removed.

The observations made by the Hon'ble High Court of Delhi in this respect in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors [W.P(C) 10363/2021 & CM Appls. 31884/2021, 17981/2022, 51769/2023 & 57075/2023]* are also reproduced for your kind reference:-

“37. To ensure purity in election and to curb use of money power, this Court directs that the prospective candidates will not install hoardings or paste posters or host parties to further their electoral prospects. The candidates would have permission to hold physical and virtual meetings and could use WhatsApp or social media to propagate their ideas and thoughts concerning improvements that he/she propose to bring about in the best interest of the legal fraternity.”

“38. (vi) To ensure purity in elections and to curb use of money power, this Court prohibits hosting of election parties, printing of posters and erection of hoardings.”

The relevant portion of letter dated 05.03.2025 of the Bar Council of Delhi is also reproduced as under:-



*You are, therefore, requested to take necessary steps for removal of these hoardings, posters etc. inside and outside the court premises immediately and also issue circulars/notices directing the advocates not to resort to erecting hoardings, pasting posters and holding parties/bhandaras etc. In case anyone defies the directions of the Bar Association, the Bar Association may report the name of that concerned advocate(s), with proof to the Bar Council of Delhi, and Bar Council of Delhi in turn shall take steps for permanent removal of the licence to practice of such advocate(s). and action shall also be initiated for debaring such candidates from contesting the election.*

It is, therefore, requested that necessary steps for removal of the banners/hoarding/posters/promotional materials/bhandaras, are taken immediately as the violation may lead to disqualification as well.

Forwarded.  
JH

Ld. Chairman  
DBACC-2025

12/169

No. \_\_\_\_\_/EC/DBA/2024

Nodal Officer, Election Committee  
Delhi Bar Association

07 MAR 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) Hony. Secretary, Bar Council of Delhi
- 5) In-Charge, Caretaking Branch (HQs), THC, Delhi.
- 6) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.

Nodal Officer, Election Committee  
Delhi Bar Association